

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 6th day of June, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

(D. No. 2730/01)  
ORIGINAL APPLICATION NO. 754 OF 2001

1. Anil Kumar Srivastava,  
s/o Sri K.L. Srivastava,  
r/o Mohalla- Pamarthapur,  
District Jaunpur. .
2. Avinash Chandra Srivastava,  
860, Mutthiganj, Allahabad.  
Posted at Carpet Weaving Training Centre,  
Sewai District Allahabad.

..... Applicants

(By Advocate: Sri N. L. Srivastava )

Versus

1. Union of India,  
Ministry of Textile Through its Secretary,  
New Delhi.
2. Development Commissioner (Handicrafts),  
West Block No.7, R.K. Puram,  
New Delhi.
3. Director,  
Central Region, Office of the Development  
Commissioner (Handicrafts),  
B-46, Mahanagar Extension, Lucknow.
4. Assistant Director,  
Office of the Development Commissioner (Handicrafts),  
1A/3A, Ram Priya Road, Allahabad.

..... Respondents

(By Advocate: Sri R. C. Joshi )

O\_R\_D\_E\_R

(ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This application has been filed for a direction to the Respondent No.2 to grant benefit of Assured Career Progression Scheme to the applicants with effect from 9.8.99 as given to other Carpet Training Officers.

2. The applicants have stated that they have completed more than 12 years of service on 9.8.99, when the O.M. introducing the Assured Career Progression Scheme was issued by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training). The applicants have not been given the benefit of the Assured Career Progression Scheme, while many of their colleagues have received the said benefits. The applicants have filed a representation dated 21.8.2000, in which they have mentioned these facts.

3. We have heard Sri N.L. Srivastava for the applicant and Sri Ganga Ram Gupta, brief holder of Sri R.C. Joshi for the Respondents.

4. The learned counsels agreed that in the interest of expedititious justice, a direction to the Respondents may be given to decide the representation of the applicant in a time-bound manner.

5. We, therefore, direct the Respondent No.2 to decide the representation dated 21.8.2000 of the applicant by a reasoned and speaking order within a period of twelve weeks. There shall be no order as to costs.

*Rafiq Uddin*  
(RAFIQ UDDIN)  
JUDICIAL MEMBER

*S. Dayal*  
(S. DAYAL)  
MEMBER (A)

Nath/